

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 201
IB/171/ND/2024

IN THE MATTER OF:

Capt. Jaime Meseguer Sanchis	...	Applicant
Versus		
Zexus Air Services Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anand Aggarwal, Advocate Proxy for Ms. Reena
Jain Malhotra, Advocate

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to the Respondent returnable by 01.05.2024. Let steps be taken within three days from today and file proof of service. Further, the Respondent is directed to file reply within one week from the date of receipt of the application. Let this matter be posted to **01.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)